[15 DEC. 1970]

On the question of medium, to the best of my recollection no specific reference has been made

SHRI PRAN B KUMAR MUKHER-Sir, it appears from the reports of the University Grants Commission that certain Universit s, including some Central Universities, stud ed this problem and made a number of obse vations In view of that, would not the wo k done by the committee appointed by the Advisory Board be a duplication of work? Secondly, may I know whether the obs rvations made by various Universities on this subject and by the University Gran. Commission itself have been sent to the commission appointed. for their conside ation?

PROF V K I V RAO Regarding the first question, Si I don't think there will be any duplication involved, because this body does not de I with any specific examination, it deals ith all examinations Regarding the secoi d part of the question, all the reforms which have already been madefor example, in some Universities they have already started having not numerical marking, but the grading, some Universities are toying with the idea of having periodical tests which can be included in the final examination—, the experiments that have been conducted is well as the suggestions which have been made, are all before this committee, and will be taken into consideration before they ome to their conclusion

†DAMAGE CAUSED BY THE FLOODS IN THE COUNTRY

*473 SHRI N K MOHTA SHRI S S MARISWAMY SHRI LOKANATH MISRA SHRI JAGDISH PRASAD MA-THUR SHRI J P YADAV SHRIR P KHAITAN SHRI SASANKASEKHAR SAN-YALSARDA ₹ GURCHARAN SINGH TOHF A

SHRI A P CHATTERJEE

SHRIK S MALLE GOWDA

SHRI DWIJENDRALAL SEN **GUPTA**

14

SHRI DAHYABHAI V PATEL DEBIPRASAD CHATTO-**PADHYAYA**

SHRI SALIL KUMAR GANGU-LY

SHRI MONORANJAN ROY SHRI NIREN GHOSH SHRI INDER SINGH

Will the Minister of FINANCE be pleased to state

- (a) whether the Central team that visited different States during the months of September and October last for making an assessment of the recent flood damage and the assistance that is necessary for relief operations, has since submitted its report,
 - (b) if so, what are its assessments, and
- (c) what action has been taken by Government thereon?

THE MINISTER OF FINANCE (SHRI Y B CHAVAN) (a) to (c) A statement is laid on the Table of the House

STATEMENT

In response to requests received from the State Governments concerned, Central teams have so far visited Andhra Pradesh, Assam, Bihar, Gujarat, Kerala, Uttar Pradesh and West Bengal to: an assessment, for purposes of Central assistance, of the requirement of funds for various relief, repair and rehabilitation measures nccessitated account of floods this year While reports in respect of Andhra Pradesh, Gujarat and Kerala are awaited, those in respect of Assam, Bihar, Uttar Pradesh and West Bengal have been received The Central teams have recommended the following ceilings of expenditure in these States, for purposes of Central assistance

(Rs in croies)

Ceilings of expenditure

1 Assam 6 14 2 Bihar (includes drought relief measures) 3 Uttai Pradesh 14 35 4 West Bengal 19 85

The ceilings recommended by the Central teams have been accepted by the Government of India and communicated to the State Governments

[†]Transferred from the 3rd December, 1970

The question was actually asked on the floor of the House by Shri M $\, K \,$ Mohta

SHRI M K MOHTA May I ask the Minister, in view of the fact that this is not a new problem but has been going on for a very long time, so much so, that during the last 11 years as many as 10,000 human lives and 5 lakhs cattle lost their lives due to the floods and the total damage in terms of money came to Rs 1230 crores, may I ask whether the Fourth Plan allocation of Rs 138 crores is considered adequate by the Government to tackle this problem and, it not, whether the Government is thinking in terms of increasing the outlay on it and if so, to what extent?

Secondly may I ask whether in view of the fact that flood control measures provide a direct relief to the agriculturists in the area and the absence of flood control measures also make them lose a great amount of money, whether the Government has any proposal to levy better levies on these areas so that the finances for this particular purpose may be augmented?

SHRI Y B CHAVAN As far as the allocation is concerned, I do not think I can assure that any additional provision is likely to be made. Naturally every State has its own provision for flood control and flood control projects. So they will include some of the projects in their own Plans Naturally we will go on according to the plan allocation. Of course some betterment levy is possible. It is certainly a matter for the States to consider. I would welcome it if the State Governments do it.

SHRI M K MOHTA May I know whether out of the funds mentioned in the statement for the various States, totalling about 45 crores whether any demarcation has been made for various measures to be taken such as afforestation of the catchment area or drainage measures or advance warning systems, etc. May I know whether any particular allocation has been made for any of these different aspects?

SHRIY. B CHAVAN It depends upon the information about particular project If he asks for any specific information, I will get it from the State Government and lay it before the House

श्री जगदीश प्रसाद माथुर क्या यह मही है कि केन्द्र की ग्रोर स जा धनराशि दी जाती है उसके सबधे में कुछ राज्यों द्वारा, विशेष तौर से गुजरात ग्रौर उत्तर प्रदेश द्वारा इस प्रकार की ग्रापिन की गई थी कि केन्द्र बाढ के लिए जो धनराशि दे रहा है उसमें वह पक्षपान करना है। केन्द्र कुछ राज्यों का ज्यादा देता है ग्रौर कुछ राज्यों का ज्यादा देता है ग्रौर कुछ राज्यों को जायादा देता

हैं वहा कम देता है। विशेष परितस्थिति में भी गुजरात का महायता कम दी, उत्तर प्रदेश को महायता कम दी श्रौर मद्रास को ज्यादा महायता दे दी। तो प्रधान मत्री जी नं स्वेच्छा से जो राज्य उनके पक्ष में है उनको कैलेमेटी के नाम पर ज्यादा महायता दी है श्रौर गुजरात श्रौर उत्तर प्रदेश जहा भयकर बाढ श्राई वहा पर महायता कम दी तो इस प्रकार महायता देने में किसी समान नियम का पालन क्यो नहीं किया गया 2 श्रौर

श्री सभापति : ग्राप मवाल कीजिए।

श्री जगदम्बी प्रसाद यादव: सवाल ग्राखिर हाता क्या हे ?

श्री सभापति . मे ग्रौर लोगो को कैसे बुला मक्गा ग्रगर ग्राप इतना इतना समय लेगे ।

श्री जगदीश प्रसाद मायुर: श्राप इमका ही जवाब दिलवा दे।

श्री वाई व् बी चव्हाण नहीं।

श्री जगदीश प्रसाद माथुर : पक्षपात का स्रागप मेने लगाया है स्राप पर

श्री वाई० बी० चव्हाण जैमा मैने कहा, जो इत्तला मागो गई थी उसे मैंन स्टेटमेट मे दे दिया है। श्रिधिवतम महायता की सीलिंग पान वाले स्टेट वा नाम एव श्रन्य राज्यों की महायता वी सीलिंग क्या है इसकी पूरी इसला दी गई है। ग्रामाम के लिए 6 करोड से ज्यादा है, बिहार के लिए 6 करोड से ज्यादा है, उत्तर प्रदेश के लिए 14 करोड से ज्यादा ह ग्रीर वेस्ट बगाल के लिए 19 करोड से ज्यादा है। यह मब स्टेटमेट में दिया है।

श्री जगदीश प्रसाद माथुर . मद्राम के बारे मे ।

श्री सुन्दर सिंह भड़ारी . मद्राम के लिए !

श्री वाई ० बो० चक्हाण: मद्राम के लिए कुछ दिया नहीं।

श्री जगदम्बी प्रसाद यादव : श्रीमन्, इन्होंने जा कागज हम लोगा का हस्तगत कराया है, जो स्टेटमेट हमें दिया है, उसमें कुछ नहीं है। तो श्रीमन् मैं चाहता था कि इसका पूरा व्यौरा दिया जाता। इसका पूरा व्यौरा इसमें नहीं है कि कितना कहा नुकसान हुन्ना। जैमा कि बिहार का उदाहरण लिया जाए तो बिहार मं बाढ ग्रौर सुखा प्रति साल प्रति माल साइमलटेनियमली ग्राता रहता है, इस हिसाब से बाढ ग्रौर सुखा बिहार प्रदेश में श्राया है और जो मदद दी गई है वह मिर्फ |
6 करोड 29 ला इ रपया है जब कि वहा पर करीब
45 से 50 करोड का बाढ के कारण विनाश हुआ है।
तो मैं यह जानना शहना था कि सरकार ने क्या स्थायी
रूप से बाढ नियह ग की काई याजना चतुथ पचवर्षीय
याजना मं ली है। जम प्रकार से कि गगा नदी पद्रह सौ
मील में बहती है और 21 कराड लोग उससे प्रभाविन
हान है और उमक लिए काई भी मास्टर प्लान नहीं है
तो क्या इस प्रकार का मास्टर प्लान गगा नदी का
और अन्य नदियों का बनाया है उस तरह का काई
स्थीरा चतुथ पचवर्षीय याजना में लिया है क्या

SHRIY B CHAVAN Sir, as far as flood control p parammes are concerned the present system of giving Central assistance is of a differ int type Formerly it was based on the projects, but this time the NDC has acce ted a new formula whereby we give an enthe basis of a 0 to 30 ratio 70% as loan and 30% as rant Naturally, the State Governments, sment of their problems include the flood control schems in their plans. As far as the detailed information about relief is concerned, ledis is right that we have not given it in the statement. But, if he wants, I can give hid some information about Bihar, for example on what basis Government have give in them the grants.

There are virious recommendations regarding ceiling in expenditure. For example among the grates in expenditure for example among the grates in expenditure. For example, it is about Rs. 3. 50 crores, for gratuitous: hef it is about Rs. 80 lakhs, for preventive nealth measures it is about Rs. 20 lakhs. Then these are the grants for repair it is about Rs. For iepairs to State roads and it ids belonging to District Boards it is about Rs. 47 lakhs. For repairs to and comple ion of tubewells it is about Rs. 1. 17 c ores as loans for agricultural programmes. Hese are the different heads for which the

श्री जगदम्बी 'साद यादव लाम का हिमाब कम दिया इसक कारण यह है मुझ लगता है कि बिहार के लाम का इस्टीमेट कम होनक कारण ही यह गडबड़ी है।

श्री बाई० बी० चव्हाण बिहार वा ग्रमसमट बुछ कम हातायह ठव है कि ऐसाहा तिवन जायहा से टीम भेजने हैं यह वहाका ग्रसेसमट वरत हं ग्रीर उसी बेसिस पर तायवसेट ग्राफ डिडियावादेना है।

श्री जगदीश प्रसाद माथुर अध्यक्ष महोदय प्वाइट ग्राफ ग्राइर। पिछल सल मे राज्य सभा न एक निणय किया था कि सरकार द्वारा प्रस्तुन जा सविधान मे सणाधन करन का विधयक था उसका राज्य सभा ने खारिज कर दिया था ग्रीर उसके बाद सरकार न राजाग्रा को डिरिकगनाइज करन का ग्रादेश दिया ग्रीर अब सुप्रीम काट न उसको नल एड वायड डिक्तयर कर दिया है इसलिए सरकार का इस्तीफा दना चाहिए।

SHRI A G KULKARNI What is there?

MR CHAIRMAN No no Mi Mathur, it is not a point of order

श्री जगदीश प्रसाद माथुर सरकार का टस्तीफा दना चाहिए। राज्य सभा के निणय के खिलाफ सरकार न डिरिक्गनिणन किया और इस सरकार के निणय का सुग्रीम काट न रह कर दिया टेन टुवन उसका फैसला हुआ।। राज्य सभा के निणय की सरकार ने अवहलना की और सरकार क आदण का सुग्रीम कोट न रह कर दिया। इस सरकार का अब काई अधिकार नहीं है

MR CHAIRMAN Please sit down

SHRI A G KULKARNI You are unnecessarily raising this issue here

श्री जगदीश प्रसाद माथुर : . . इमका इम्तीफा दना चाहिए ।

MR CHAIRMAN Please sit down

SHRI A G KULKARNI When that is the Supreme Court decision, then it will again be brought before Parliament

MR CHAIRMAN Please sit down Mr Kulkarni

SHRI A G KULKARNI The Jan Sangh is for vested interests

श्री जगदीश प्रसाद माथर उसन राज्य मभा के निणय की श्रवहलना की । श्रव इसका इस्नीफा दना चाहिए ।

MR CHAIRMAN Are you not going to sit down? Otherwise I will adjourn the House Please sit down

SHRI A G KULKARNI You ask him to sit down

MR CHAIRMAN I have asked him already to sit down and he has done so

श्री स्नारः पी० खैतान मती महादयन जा स्टेटमेट दिया है उसमे बताया ह कि सैट्ल टीम गई थी ता क्या वह बनाएगे कि जा सैटल टीम गई थी उन्होने पर्मानेन्ट साल्युशन के लिए क्या कुछ राय दी थी या नहीं ! पर्मानेन्ट माल्युगन के लिए कुछ राय दी थी उन्होन !

Oral Answers

SHRI Y B CHAVAN No, it does not go into the detail of any scheme of a permanent nature. It goes for specific purposes

SHRI SASANKASEKHAR SANYAL According to the statement the ceilings recommended by the Central Teams have been accepted by the Government of India and communicated to the State Governments So far as West Bengal is concerned the Government of India and the State of West Bengal are two sides of the same May I humbly know whether for the implementation of the various schemes the Government of India have given any direction or recommendation to their partners as to how this should be done?

SHRIY B CHAVAN I do not think any directions in this matter are necessary to the State Governments

SHRI SASANKASEKHAR SANYAL But West Bengal is with you

SHRI Y B CHAVAN Even in the case of West Bengal, they have got their own plans, they have got their own ideas and I do not think any direction as such is necessary

SHRI K S MALLE GOWDA floods are not new to India and are occurring for centuries At least during the last 23 years after independence has the Government taken action to demarcate the most dangerous areas for human habitation and prohibit construction of houses there?

Secondly, will the Government assure this House that houses destroyed in floods or partly damaged of those poor people whose gross income is less than Rs 5000/- per annum will be built by Government meeting the entire cost of housing from Government funds, and thus build new modern villages turning the calamity into a blessing

Thirdly, will the Government assure this House that the Government will reimburse the losses of the poor people who have lost their houses, implements and oxen, if the gross annual income of such persons

MR CHAIRMAN Please put the question Don't go on reading something

SHRI K S MALLE GOWDA the question, only the sentence is big Will the Government assure this House that the Government will reimburse the losses of the poor people who have lost their houses, implements and oxen, if

MR CHAIRMAN You are not allowed to read

SHRIK S MALLF GOWDA . . the gross annual income of

MR CHAIRMAN I will call the next man if you do not listen to If you do not shorten your questionI will call the next man

(Interruptions)

SOME HON MEMBERS Sir he is a new Member

MR CHAIRMAN All right you put the question

SHRIKS MALLE GOWDA the gross annual income of such persons is less than Rs 5000 per annum as otherwise they cannot rehabilitate themselves?

MR CHAIRMAN Why didn't you say you were a new man?

SHRIY B CHAVAN He appears to be a new man Sir, I quite see his point His main point appea s to be that wherever there are areas which are chronically flood-affected, what do we do about it? This is really speaking the point and I am sure the State Governments must be looking after them. Some of these areas have been identified and some problems have also been dent fied which are to be taken up on a priority basis. The question is not one of giving compensation, the question is one of giving them some sort of relief and this is exactly what we are discussing On the basis of the assessment made by the Central Team, the Central Government gives them some relief through the State Governments

SHRI K S CHAVDA Sir the Chair was kind enough to allow me on the last day of the last session to mention about the unprecedented flood which occurred on the 6th September this year in the state of Gujarat

MR CHAIRMAN Now please put the question

SHRI K S (HAVDA SIT I never give any introduction or anything I am just putting the question direct. But the Government has not fixed up till now the ceiling of expendictive for Gujarat State for purposes of C itral assistance though Gujarat was the most affected among all the States which were affected by floods I would like to know why it is so despite my making a minuon of it on the floor of the House on the 7th September. Why has not a ceiling been fixed by the Government so far?

SHRIY B CHAVAN Sir, the Central Teams have visied seven States namely, Andhra Pradesh Assam, Bihar, Gujarat, Kerala, Uttar Piadesh and West Bengal Out of these four Teams have submitted their Reports and 11 the case of the other three the Reports are awaited. And Gujarat is one of them

SHRI K S HAVDA Why is the report awaited Mention of Gujarat was made here first

SHRIY B CHAVAN I eally do not know, what can I say? The Report is not yet received. Even then without waiting for the Report in order to help the ways and means position of the Government of Guiarat we have given them over Rs 2 crores.

SHRI V. B I AJU I have the same question as the hon Member, Mr Chavda, put It is now nearly three months since there was actually a heavy calamity in Hyderabad city where nearly 100 people lost their lives and thousands of huts were demolished. It is surprising that for three months no report has come Relief must be emergen. Has the State Government indicated the assessment of losses?

SHRIY B CHAVAN I have not got any specific information here, but I am sure the Andhra Pradish Government must have attended to the needs of the situation It does not mean that the State Government has not attended to it

SHRI AKBAF ALI KHAN It is not full information What help has the Central Government give 1.7

SHRI Y. B (HAVAN I do not think it was a flood as such It was a heavy rain

SHRI THILIAI VILLAIAN Mr Chairman, Sir, 1 by question is of a general nature. The actual sufferers from floods, fire or natural calamities are the State Governments. They are giving their assessment and also an estimate of their requirements. Even after getting the assessment and requirement from the State Govern-

ment, what is the necessity for sending a Central Team? I would like to know from the hon Minister whether this Government is not prepared to believe or accept the assessment of the requirements of the State Governments Further, I would like to know from the hon Minister whether this is not aggravating the already strained fiscal relationship between the States and the Centre I would also like to know whether a Central Team will be sent only on a request from the State Government or suo motal, on information gathered by the Central Government itself, it is done

SHRIMATI YASHODA RFDDY Madias gets funds even without floods

SHRI ARJUN ARORA Please let her speak She has been ill and we have been missing her

SHRIMATI YASHODA REDDY Thank you very much, Mr Arota

SHRI CHITTA BASU So many Members are absent If you want I am present, Sir

MR CHAIRMAN We have not done even three questions today Minister, please

SHRI Y B CHAVAN There were conversations going on There is no ques-There were tion of believing or not believing the reports of the State Governments It is a question of spending the money of the Government of India with consideration, wisdom and a certain amount of caution. There is no question of any strained relations between the States and us This Team is headed by an Adviser of the Planning Commission, a sort of independent person who can take an objective view of the matter. It is quite possible that in the reports of State Governments sometimes there is a local element and local pressures Sometimes what happens is what schemes which are not exclusively of a relief nature and which are of a permanent nature are included So, we have to see exactly which is the work which is relief work and not of developmental nature in that sense So, they have to go and make an assessment locally and see the work going on Then, on that basis they make a report It is not a question of accepting or not accepting the word of the State I think this is a time-honoured scheme and method of giving assistance to the State Governments and, by and large they have accepted it